The Uttar Pradesh Kshettra Samitis and Zila Parishads (Alpakalik Vyavastha) Act, 1970
Act 22 of 1970

Keyword(s):
Adhyaksha, Upadhyaksha, District Magistrate, Temporary Agreements

Amendments appended: 16 of 1972, 10 of 1973
THE UTTAR PRADESH KSHETTRA SAMITIS AND ZILA PARISHADS
(ALPAKALIK VYAVASTHA) ACT, 1970
(U. P. Act No. 22 of 1970)

[Authoritative English Text of the Uttar Pradesh Kshettra Samitis Tatha
Zila Parishad (Alpakalik Vyavastha) Adhiniyam, 1970]

AN

ACT

to provide for certain temporary arrangements for the administration of the
Zila Parishads of the State pending a review of their constitution and func-
tions and for matters connected therewith.

IT IS HEREBY enacted in the Twenty-first Year of the Republic of India as
follows:—

1. (1) This Act may be called the Uttar Pradesh Kshettra Samitis and

(2) It shall be deemed to have come into force on March 23, 1970.

*(For Statement of Objects and Reasons, please see Uttar Pradesh Gazette (Extraordinary),
dated March 20, 1970)

(Passed in Hindi by the Uttar Pradesh Legislative Assembly on March 21, 1970 and by the
Uttar Pradesh Legislative Council on May 12, 1970 along with amendments which were
approved by the Uttar Pradesh Legislative Assembly on May 28, 1970)

(Received the Assent of the Governor on June 4, 1970, under Article 200 of the Constitution
of India and was published in the Uttar Pradesh Gazette, Extraordinary, dated June 6, 1970)

Price 05 Paise.
2. (1) With effect from the commencement of this Act, the provisions regarding the administration of Uttar Pradesh Kshetra Samitis and Zila Parishads Adhiniyam, 1964, under section 22 of the Adhiniyam, whichever is earlier, shall, for a period of two years until the reconstitution of the said Zila Parishads subject to the following provisions, namely:

(a) notwithstanding anything in the said Adhiniyam, the Adhyaksha and members of the Zila Parishad shall cease to hold their respective offices;

(b) all powers, functions and duties of the Zila Parishad, Adhyaksha, Upadhyaksha and Committees shall be vested in and exercised, performed and discharged by the District Magistrate and District Magistrate shall be deemed in law to be the Zila Parishad, Adhyaksha, Upadhyaksha or the Committee, as the occasion may require;

(c) subject to any general or special orders of the State Government, the District Magistrate may in respect of all or any of the powers conferred on him by the last preceding clause delegate, subject to the conditions as he may think fit to impose, the powers so conferred, any person or authority to be specified by him in that behalf;

(d) the District Magistrate may in respect of all or any of the powers conferred on him by clause (b) consult such body or committee as may be constituted by the State Government in that behalf;

(e) the State Government may from time to time by notification in the Gazette make such incidental and consequential provisions, including provisions for adapting, modifying or suspending in whole or in part the operation of any provisions of the said Adhiniyam, but not affecting the substance, as may appear to it to be necessary or desirable for any of the foregoing and connected purposes.

(2) Every notification issued under clause (e) of sub-section (1) shall, as soon as may be after it is issued, be laid before each House of the State Legislature, while it is in session, for a total period of not less than fourteen days extending in its one session or more than one successive sessions, and shall, unless some later date is appointed, take effect from the date of its publication in the Gazette, subject to such modifications or annulments as the two Houses of the Legislature may during the said period agree to make; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done thereunder.

Repeal of U. P. Ordinance VI of 1970.

3. The Uttar Pradesh Kshetra Samitis and Zila Parishads (Alpakalit Vyavastha) Adhyadesh, 1970 is hereby repealed.
उत्तर प्रदेश क्षेत्र समिति तथा जिला परिषद् (अत्यन्तकालिक व्यवस्था)
(संशोधन) अधिनियम, 1972
(उत्तर प्रदेश अधिनियम संख्या 16, 1972)

उत्तर प्रदेश विधान सभा ने दिनांक 22 मार्च, 1972 ई. 10 तथा उत्तर प्रदेश विधान परिषद् ने दिनांक 7 अप्रैल, 1972 ई. 10 की बैठक में स्वीकार किया।

'भारत का संविधान' के अनुसार 200 के अंतर्गत राज्यपाल ने दिनांक 14 अप्रैल, 1972 ई. 10 की स्वीकृति संविधा की तथा उत्तर प्रदेश के सरकारी असाधारण गठन में दिनांक 19 अप्रैल, 1972 ई. 10 को प्रकाशित हुआ।

उत्तर प्रदेश क्षेत्र समिति तथा जिला परिषद् (अत्यन्तकालिक व्यवस्था) अधिनियम, 1970 में संशोधन करने के लिये

अधिनियम

भारत गणराज्य के तेहेसीवं वर्ष में स्थापित अधिनियम बनाया जाता है:—

1——यह अधिनियम उत्तर प्रदेश क्षेत्र समिति तथा जिला परिषद् (अत्यन्तकालिक व्यवस्था) (संशोधन) अधिनियम, 1972 वहुल्लापया।

2——उत्तर प्रदेश क्षेत्र समिति तथा जिला परिषद् (अत्यन्तकालिक व्यवस्था) अधिनियम, 1970 की बारा 2 की उप-बारा (1) में राहत “दों वर्ष” के स्वाम पर शब्द “तीन वर्ष” रख दिये जायें।

3——उत्तर प्रदेश क्षेत्र समिति तथा जिला परिषद् (अत्यन्तकालिक व्यवस्था) (संशोधन) अधिनियम, 1972, एतत्द्वारा प्रकाशित किया जाता है।

(उद्देश्य और कारणों के विवरण के लिये कुप्रय दिनांक 24 मार्च, 1972 ई. 10 का सरकारी असाधारण गठन देखिये।)
THE UTTAR PRADESH KSHETTRA SAMITIS AND ZILA PARISHADS
(ALPAKALIK VYAVASTHA) (SANSHODHAN) ADHININIAM, 1973
[U. P. ACT No. 10 of 1973]

[Authoritative English Text of the Uttar Pradesh Kshettra Samitis tatha Zila Parishads (Alpakalik Vyavastha) (Sanshodhan) Adhiniyam, 1973]

AN ACT

further to amend the Uttar Pradesh Kshettra Samitis and Zila Parishads (Alpakalik Vyavastha) Adhiniyam, 1970

IT IS HEREBY enacted in the Twenty-fourth Year of the Republic of India, as follows:—

1. This Act may be called the Uttar Pradesh Kshettra Samitis and Zila Parishads (Alpakalik Vyavastha) (Sanshodhan) Adhiniyam, 1973.

2. In the Uttar Pradesh Kshettra Samitis and Zila Parishads (Alpakalik Vyavastha) Adhiniyam, 1970, in section 2, in sub-section (1), for the words "three years", the words "three and a half years" shall be substituted.

(*For statement of Objects and Reasons, please see Uttar Pradesh Gazette Extraordinary, dated March 17, 1973).

(Passed in Hindi by the Uttar Pradesh Legislative Assembly on March 13, 1973 and by the Uttar Pradesh Legislative Council on March 16, 1973).

(Received the Assent of the Governor on March 17, 1973, under Article 200 of the Constitution of India and was published in the Uttar Pradesh Gazette Extraordinary, dated March 17, 1973).

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